

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. IA/246/2021 IA/1199/2021 IN C.P. (IB)/1362(MB)2019

IN THE MATTER OF

NEIL RESOURCES COMPANY

V/s

MS RESURGER MINES AND MINERALS

INDIA LTD

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **06.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)